

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 4- IA/219(AHM) 2024
In
C.P. (IB)/218(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA
(SIDBI)
VS
MR. SHANTILAL DAHYABHAI PATEL

.....Applicant

.....Respondent

Order delivered on 05/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Vishwas Shah, Adv.

ORDER

IA/219(AHM) 2024

This is an application filed under Section 99 of the IBC, 2016 to place on record the RP report filed under Section 99 of the IBC, 2016. However, advance intimation has been given to the corporate debtor, respondent, personal guarantor, and financial creditor.

Further, Learned Counsel for the seeking directions against Respondents with following prayers:-

- a. Admit and allow this Application.*
- b. Admit CP(IB) 218(AHM) 2023 and pass an order u/s 100 of the Code against Mr. Shantilal Dahyabhai Patel.*
- c. Any other order in the interest of Equity and Justice.*

We have heard the Learned Counsel for the Applicant and perused the record.

Let notices be issued to the all the concerned Stakeholders / Respondents returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Respondents along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondents

are directed to file reply, within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 23.02.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)